

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942

CRIMINAL APPEAL NO.448 OF 2020

AGAINST THE ORDER IN CRL.M.C.NO.364/2020 ON THE FILE OF PRINCIPAL  
SESSIONS COURT, ERNAKULAM DATED 22.02.2020

APPELLANTS/PETITIONER NOS.2 & 3/ACCUSED NOS.2 & 3

1. NIZAMUDHEEN E.A.,  
AGED 20 YEARS, S/O AZEEZ E.S.,  
EDACHIRACKAL HOUSE, THENGODU P.O, EDACHIRA,
2. SALUHUDHEEN E.A.,  
AGED 23 YEARS, S/O AZEEZ E.S.,  
EDACHIRACKAL HOUSE,  
THENGODU P.O, EDACHIRA.

BY ADV. JAISON JOSEPH,  
V.M.SAJAN

RESPONDENTS/COMPLAINANT & STATE

1. STATE OF KERALA,  
REPRESENTED BY THE PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, ERNAKULAM.
2. ASSISTANT POLICE COMMISSIONER,  
ASSISTANT POLICE COMMISSIONER'S OFFICE,  
KAKKANAD - 682 030.
3. VAREETH K.T.,  
AGED 47 YEARS, S/O. THEVAN,  
KARIMBANACKA MOOLAYIL HOUSE,  
EDACHIRA KARA, KAKKANAD - 682 030.

R1 & R2 BY SR. PUBLIC PROSECUTOR SRI.C.S.HRITHWICK

THIS CRIMINAL APPEAL HAVING COME UP FOR ADMISSION ON 08.05.2020, THE  
COURT ON THE SAME DAY ORDERED THE FOLLOWING:

**ASHOK MENON, J.**

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**CrI.A.448 of 2020**  
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**Dated this the 8<sup>th</sup> day of May, 2020**

**ORDER**

Issue notice to the 3<sup>rd</sup> respondent by e-mail. Post after vacation.

**ASHOK MENON  
JUDGE**

rmm